

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 859 of 1997

New Delhi, this the 22nd day of January, 1998.

Hon'ble Mr. N. Sahu, Member(A)

1. Durga Parshad  
S/o Sh. Har Prashad  
Ex. Casual Labour  
under Permanent Way  
Inspector, N.Rly.  
Bareilly

2. Ram Saroop  
S/o Sh. Het Ram  
Ex. Casual Labour  
under Permanent Way  
Inspector, N.Rly.  
Bareilly

3. Hazari Lal  
S/o Sh. Angamey  
Ex. Casual Labour  
under Permanent Way  
Inspector, N.Rly.  
Bareilly

4. Khem Karan  
S/o Ram Sahey  
Ex. Casual Labour  
under Permanent Way  
Inspector, N.Rly.  
Bareilly

5. Mangli  
S/o Sh. Radhey Shyam  
Ex. Casual Labour  
under Permanent Way  
Inspector, N.Rly.  
Bareilly

6. Mohan Lal  
S/o Sh. Gokul Lal  
Ex. Casual Labour  
under Permanent Way  
Inspector, N.Rly.  
Bareilly

7. Kishan Lal  
S/o Ram Charan  
Ex. Casual Labour  
under Permanent Way  
Inspector, N.Rly.  
Bareilly

... Applicants

(By Advocate : Sh. B. L. Madhok proxy  
for Sh. B. S. Mainee)

Versus

Union of India : Through

1. The General Manager  
Northern Railway  
Baroda House  
New Delhi
2. The Divisional Rly. Manager  
Northern Railway  
Moradabad (U.P.)
3. The Permanent Way Inspector  
Northern Railway  
Bareilly (U.P.)

... Respondents

(By Advocate : Sh.O.P. Kshatriya)

ORDER (ORAL)

By Sh. N. Sahu, Member (A) -

Learned counsel for respondents repeats which is also mentioned in the counter that 6 out of 7 applicants have been granted relief. Applicant No. 7 has not appeared before them so far.

2. Learned counsel on behalf of applicants has taken time twice before to verify this information. I do not think it is appropriate any further to grant time. I, therefore, treat the OA as infructuous and it stands accordingly dismissed. I however, allow the liberty to the applicants either to revive this OA or to file a fresh OA if the averments of the respondents are found to be incorrect.



(N. Sahu)  
Member (A)

/Kant/